

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

Vol. 130] Srinagar, Sat., the 8th July, 2017/17th Asad., 1939. [No. 14-4

Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS

Srinagar, the 8th July, 2017.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 8th July, 2017 and
is hereby published for general information :—

THE JAMMU AND KASHMIR CIVIC LAWS
(SPECIAL PROVISIONS) (AMENDMENT) ACT, 2017

(Act No. VI of 2017)

[8th July, 2017.]

An Act to amend the Jammu and Kashmir Civic Laws
(Special Provisions) Act, 2014.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-eighth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Civic Laws (Special Provisions) (Amendment) Act, 2017.

(2) It shall be deemed to have come into force with effect from 1st day of April, 2017.

2. *Amendment of section 1, Act III of 2014.*—In section 1 of the Jammu and Kashmir Civic Laws (Special Provisions) Act, 2014 (hereinafter referred to as ‘the Principal Act’), in sub-section (2), for the words and figures, “31st day of March, 2017”, the words and figures “30th day of September, 2017” shall be substituted.

3. *Amendment of section 3, Act III of 2014.*—In section 3 of the Principal Act, for the words and figures, “31st day of March, 2017”, the words and figures, “30th day of September, 2017” shall be substituted.

4. *Amendment of section 4, Act III of 2014.*—In section 4 of the Principal Act—

(i) in proviso to sub-section (1), for the words, “after coming into force of this Act”, the words and figures, “after 31st of December, 2016”, shall be substituted ; and

(ii) in sub-section (2) for the words and figures, “31st day of March, 2017”, the words and figures, “30th day of September, 2017” shall be substituted.

5. *Amendment of section 5, Act III of 2014.*—In section 5 of the Principal Act, in clause (a), for the words “on the date of commencement of this Act”, the words and figures, “on 31st of December, 2016” shall be substituted.

(Sd.) ABDUL MAJID BHAT,

Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.